

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

104.

CP(IB)-134(MB)/2021

CORAM:

SHRI RAJESH SHARMA
MEMBER (Technical)

SMT. SUCHITRA KANUPARTHI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 06.10.2021

NAME OF THE PARTIES:

State Bank of India

v/s.

Mohota Industries Ltd.

SECTION: 7 OF INSOLVENCY & BANKRUPTCY CODE 2016.

ORDER

The Court is convened through Video Conference.

1. This matter is listed today for pronouncement of orders. However, Counsel present for the Petitioner mentioned that an admission order has already been passed by Court-V of this Tribunal against this Corporate Debtor vide an order dated 30.08.2021 in CP(IB)-66/MB/2020 for the commencement of CIRP.
2. In view of the above, the present Petition is infructuous and the Petitioner in this case is directed to file its claim with the IRP appointed in the above matter.
3. Petition [CP(IB)-134(MB)/2021] is **dismissed** as infructuous. File to be consigned to records.

Sd/-
RAJESH SHARMA
Member (Technical)

Sd/-
SUCHITRA KANUPARTHI
Member (Judicial)